

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:--1893- JK (LD) of 2024

DATED:- 16 - 02 - 2024

Sanction is hereby accorded to the appointment of Officer's of Revenue Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 16- 02 - 2024

No:-LAW-OIC/13/2024

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to Government, Revenue Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Am

Reyaz Ali Bhat
16.02.24

Annexure to the Government Order No.1893 -JK(LD) of 2024 dated 16.02.2024

Sr. No.	Case Type/Case Number/Case year	Petitioner Name Versus Respondent Name	OIC
1	WP(C) No. 3274/2023	Sneh Thakur & Ors V/s U.T & Ors.	Shiv Kumar, Tehsildar Kalakote
2	WP(C) No. 3302/2023	Inhabitants of village Hubbi through Jamil Singh V/s U.T & Ors	SL Rana, Tehsildar Kotranka
3	WP(C) No. 3300/2023	Mohd Altaf V/s U.T & Ors	Varinder Kumar, Tehsildar Rajouri
4	WP(C) No. 3265/2023	Miyan V/s U.T & Ors.	SL Rana, Tehsildar Khawas
5	WP(C) No. 3225/2023	Rajinder Singh V/s U.T & Ors	SL Rana, Tehsildar Khawas
6	WP(C) No. 3213/2023	Kabla Singh V/s U.T & Ors	SL Rana, Tehsildar Khawas
7	WP(C) No. 3189/2023	Jameet Singh V/s U.T & Ors	SL Rana, Tehsildar Khawas
8	WP(C) No. 3212/2023	Kamal Singh V/s U.T & Ors	SL Rana, Tehsildar Khawas
9	WP(C) No. 3261/2023	Mohan Singh V/s U.T & Ors	SL Rana, Tehsildar Khawas
10	WP(C) No. 3280/2023	Kashmir Singh V/s U.T & Ors.	SL Rana, Tehsildar Khawas
11	WP(C) No. 3188/2023	Chain Singh V/s U.T & Ors.	SL Rana, Tehsildar Khawas
12	WP(C) No. 3240/2023	Delhi Public School Muradpur Rajouri V/s U.T & Ors	Saleem Ahmed, AC (Defence)
13	CM No. 5405 & 5406 of 2022 in OWP No. 146/2016,	Shabir Hussain V/s State & Others	Imran Rashid Kataria, JKAS, Assistant Commissioner (Revenue) Rajouri
14	WP(C) No. 2077/2023	Wazir Hussain & Ors V/s U.T & ors	Imran Rashid Kataria, JKAS, Assistant Commissioner (Revenue) Rajouri
15	WP(C) No.72/2024	Haq Nawaz V/s UT of J&K & Ors	Raju Samyal, Tehsildar Nowshera
16	WP(C) No.50//2024	Razia Begum V/s UT of J&K & Ors	Varinder Kumar Tehsildar Rajouri
17	WP(C) No.50//2024	Yasir Iqbal V/s UT of J&K & Ors	Imran Rashid Kataria, JKAS, Assistant Commissioner (Revenue) Rajouri

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